

### Mysore Zoo

2607. SHRI S.D.N.R. WADIYAR : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state

(a) whether a number of rare species are dying in the Mysore Zoo.

(b) if so, the reasons therefor, and

(c) the steps taken for the protection of rare species and to add new species and animals to make the zoo more attractive?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) According to the report received in Central Zoo Authority, 15 animals of rare species died in Mysore Zoo during the year 1995-96.

(b) The reasons of death reported to be are dysentery, pneumonia, pericarditis, respiratory diseases, gastroenteritis, septicaemia, hepatitis, anemia, accidental fall, old age and senility.

(c) Following steps are taken for protection of rare species and to make the zoo more attractive

(i) Financial assistance has been provided for improving the housing, upkeep and health care of animals.

(ii) Zoo is allowed to acquire new animals through exchange programmes, breeding loan and as gifts.

(iii) Emphasis is now being given to provide a better quality of life to the animals in the zoo instead of increasing the number of species, as per the modern concept of zoo management.

### Smuggling of Flora and Fauna

2608. SHRI M.P. VEERENDRA KUMAR : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state

(a) whether the Government are aware that large scale collection of India's rich and rare flora and fauna by foreign countries and multinationals is going on in our forests.

(b) if so, the extent of loss as a result thereof and the steps being taken to prevent this gene plunder.

(c) whether permission is granted to multinationals to collect our flora and fauna.

(d) whether any species are completely extinct due to this plunder, and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) and (b) The Government has not received any such information/complaint on the

matter. The Government is actively considering a legally enforceable instrument for regulating transfer of genetic material.

(c) and (d) No, Sir.

(e) Does not arise.

[Translation]

### Road on China - Nepal - Bangladesh Border

2609. SHRI DINESH CHANDRA YADAV : Will the Minister of HOME AFFAIRS be pleased to state

(a) whether a plan to construct a 1600 km. road (Parsarvarti Path) from Bareilly (U.P.) to Amingaon (Assam) was prepared in 1963 after the Chinese aggression on in 1962 in the interest of the national security.

(b) if so, whether the project has been completed so far.

(c) if not, the reasons therefor.

(d) the steps being taken to complete the missing lines.

(e) whether the Government are considering to construct an alternative national highway parallel along the borders of China-Nepal and Bangladesh from the strategic point of view, and

(f) if so, the steps being taken by the Government to construct the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Yes, Sir.

(b) The project stands completed in the 4th Plan Period, as intimated by Ministry of Surface Transport.

(c) and (d) Does not arise.

(e) No such proposal is under consideration of the Government at present.

(f) Does not arise.

[English]

### Subsidy on Tractors/Drip Irrigation

2610. SHRI G. MALLIKARJUNAPPA

SHRI SANTOSH KUMAR GANGWAR

Will the Minister of AGRICULTURE be pleased to state

(a) whether the Government are providing Subsidy to the Farmers to purchase the Tractors and to implement Drip Irrigation system for the agriculture purposes;

(b) if so, the details thereof;

(c) whether the scheme is benefiting only the big farmers of a selected areas.

(d) if not, the facts in this regard:

(e) the areas being irrigated at present by drip irrigation system in the country, State-wise.

(f) whether budgetary provisions have been made and disbursed to the farmers.

(g) if so, the details thereof, State-wise, and

(h) if not, the reasons therefor?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) Yes, Sir.

(b) Under a Centrally Sponsored Scheme 'Promotion of Agricultural Mechanisation among Small Farmers', subsidy @ 30% subject to maximum of Rs 30,000/- is available to the farmers, their groups, Registered Cooperative Societies, Agricultural Credit Societies and Multi-purpose Agricultural Farming Societies for the purchase of tractor upto 30 pto hp and its matching implements.

Under the Centrally Sponsored Scheme 'Use of Plastics in Agriculture', 'Sustainable Development of Sugarcane Based Cropping System Areas' and 'Oil Palm Development Programme' subsidy is available to the farmers for installation of drip-irrigation structures as per details give below:

- (i) Small and marginal farmers, SC/ST and woman farmers @ 90% of the total cost of the system or Rs. 25,000/- per hectare, whichever is less.
- (ii) Other farmers @ 70% of the cost of the system or Rs. 25,000/- per hectare, whichever is less.

(c) No, Sir.

(d) The subsidy on tractors and drip irrigation is available to all categories of farmers.

(e) The area brought under Drip-Irrigation as a result of the implementation of the programmes is given State-wise in the attached Statement at Annexure-A.

(f) and (g). Yes, Sir. The details of the allocation of funds and disbursement made to the States, under the Schemes, during 1996-97, are given attached statement-II.

(h) Does not arise.

#### STATEMENT-I

S.No.	States	Area brought under Drip Irrigation (Hectare)
1	2	3
1.	Andhra Pradesh	7615.00
2.	Arunachal Pradesh	75.00
3.	Gujarat	3670.00
4.	Goa	211.64
5.	Haryana	1123.00
6.	Jammu & Kashmir	31.00
7.	Karnataka	14767.00
8.	Kerala	3486.00
9.	Madhya Pradesh	1596.00
10.	Maharashtra	92215.00
11.	Manipur	7.00
12.	Nagaland	110.00
13.	Orissa	1306.00
14.	Punjab	761.00
15.	Rajasthan	842.50
16.	Sikkim	78.00
17.	Tamil Nadu	12379.00
18.	Uttar Pradesh	467.00
19.	West Bengal	9.00
20.	Dadra & Nagar Haveli	3.00
21.	NCT of Delhi	4.00
22.	Daman & Diu	23.65
23.	Pondicherry	60.00

#### STATEMENT-II

(Rs. in lakh)

S.No	Name of the State/UT	Scheme on Promotion of Agricultural Mechanisation among Small Farmers		Scheme on Use of Plastics in Agriculture		Scheme on Oil Palm Development Programme		Scheme on Sustainable Development of sugarcane based cropping system Areas	
		Allocation	Disbursed	Allocation	Disbursed	Allocation	Disbursed	Allocation	Disbursed
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	115.20	94.20	564.44	300.00	175.00	-	103.125	41.245
2.	Arunachal Pradesh	1.50	-	9.90	8.21	-	-	-	-

1	2	3	4	5	6	7	8	9	10
3.	Assam	27.90	2.40	14.09	-	-		7.50	-
4.	Bihar	81.60	-	33.08	-	-		46.876	-
5.	Gujarat	76.20	76.20	154.40	-	6.25		93.75	-
6.	Goa	1.50	-	9.00	-	5.00		0.375	-
7.	Haryana	28.80	28.80	40.50	40.00	-		28.125	-
8.	Himachal Pradesh	8.10	8.10	16.20	-	-	In the	-	-
9.	Jammu & Kashmir	8.40	7.80	17.42	212.16	-	absence	-	-
10.	Karnataka	99.60	99.60	581.40	400.00	25.00	of	-	-
11.	Kerala	8.40	8.10	144.68	-	-	proposals	121.675	-
12.	Madhya Pradesh	148.80	148.80	240.30	-	-	from the	3.75	22.31
13.	Maharashtra	182.10	176.40	948.38	-	-	State	18.75	-
14.	Manipur	3.00	-	5.99	-	-	Govern-	243.75	227.70
15.	Meghalaya	3.00	3.00	5.99	-	-	ments.	0.375	6.155
16.	Mizoram	1.50	1.50	6.08	5.00	-	the funds	-	-
17.	Nagaland	3.00	-	12.15	-	-	could not	-	-
18.	Orissa	51.00	51.00	84.38	-	37.50	be	0.375	-
19.	Punjab	24.90	24.90	94.86	-	-	released	0.375	-
20.	Rajasthan	90.90	90.90	60.71	-	-	during	3.75	10.00
21.	Sikkim	1.50	1.50	5.9	5.00	-	the	33.75	13.50
22.	Tamil Nadu	82.80	52.80	368.98	-	37.50	current	28.125	-
23.	Tripura	2.40	-	8.37	-	-	year.	-	-
24.	Uttar Pradesh	132.00	132.00	59.36	-	-		-	-
25.	West Bengal	39.00	39.00	11.97	-	-		2.813	-
26.	A & N Islands	1.50	-	-	-	-		-	-
27.	Chandigarh	0.60	-	-	-	-		-	-
28.	D & N Haveli	0.60	-	4.45	10.43	-		-	-
29.	N.C.T. of Delhi	1.50	-	7.25	-	-		-	-
30.	Daman & Diu	0.60	-	4.45	10.33	-		-	-
31.	Pondicherry	1.50	-	-	9.80	-		0.500	-
32.	Lakshdweep	0.60	-	4.45	10.33	-		-	-

\*Disbursement includes amount for drip irrigation also

Note (-) denotes no release/allocation

### Vohra Committee

2611. SHRI RAM TAHAL CHAUDHARY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether in the context of the Report of the Vohra Committee the Government intend to enquire into the alleged role played by persons as liasion between the politicians and criminals,

(b) whether the Central Bureau of Investigation has been asked to pursue the search for such links;

(c) whether Government propose to set up special tribunals for conducting cases arising out of such investigations; and

(d) if so, whether these tribunals would be permitted to work in a fully transparent manner?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b). Government are aware and vigilant regarding any such nexus. In the normal course of function various Investigating and Enforcement Agencies